

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
<b>FOR THE ATTENTION OF THE CREDITORS OF RIGVED TECHNOLOGIES PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	<b>Rigved Technologies Private Limited</b>
2. Date of incorporation of corporate debtor	17th September, 2008
3. Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4. Corporate Identity No. of corporate debtor	U74900MH2008PTC186830
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No. 208, building No. 3, Sector 3 Millennium Business Park, Mahape, Mumbai City, Maharashtra, India, 400710
6. Insolvency commencement date in respect of corporate debtor	3rd June, 2025 (Order uploaded on NCLT Website- 6th June, 2025)
7. Estimated date of closure of insolvency resolution process	29th November, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajkumar Feru Gupta IBBI/IPA-001/IP-P-02103/2020-2021/13247
9. Address and e-mail of the interim resolution professional, as registered with the Board	502 B, Hamilton Court, Raheja Reflections, Thakur Village, Borivali East, Near Western Express Highway, Mumbai Suburban, Maharashtra, 400066 Email: <a href="mailto:rf.gupta86@gmail.com">rf.gupta86@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>KDRA Insolvency Professionals Private Limited</b> 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai - 400053. Email: <a href="mailto:cirp.rigvedtechnologies@gmail.com">cirp.rigvedtechnologies@gmail.com</a>
11. Last date for submission of claims	19th June, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Rigved Technologies Private Limited** on **3rd June, 2025**. (Order uploaded on NCLT website- **6th June, 2025**)

The creditors of **Rigved Technologies Private Limited**, are hereby called upon to submit their claims with proof on or before **19th June, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 11th June, 2025**  
**Place: Mumbai**

**Rajkumar Feru Gupta**  
**Interim Resolution Professional**  
**Rigved Technologies Private Limited**

# पर्यावरण पुरक श्री गणेशोत्सव साजरा करण्यासाठी कल्याण-डोबिवली महानगरपालिकेस सहकार्य करावे

डोबिवली, दि. १० (वार्ताहर) : यंदाचा श्री गणेशोत्सव पर्यावरण पुरक साजरा करण्यासाठी कल्याण-डोबिवली महानगरपालिकेस सहकार्य करावे, असे आवाहन महापालिका आयुक्त अभिनव गोयल यांनी आज केले. आगामी श्री गणेशोत्सवाच्या पारवर्धनीवर आज कल्याण-डोबिवली महानगरपालिका क्षेत्रातील मूर्तीकारांना शाडू मातीचे विनामूल्य वितरण करण्यात आले, यावेळी उपस्थित मूर्तीकारांशी संवाद साधताना महापालिका आयुक्त अभिनव गोयल यांनी हे प्रतिपादन केले.

महापालिका मुख्यालयात आज संपन्न झालेल्या या कार्यक्रमासमयी अतिरिक्त आयुक्त हर्षल गायकवाड, पर्यावरण विभागाचे उपआयुक्त संजय जाधव, कार्यकारी अभियंता रोहिणी लोकरे तसेच कल्याण-डोबिवली महानगरपालिका परिक्षेत्रातील अनेक मूर्तीकार उपस्थित होते.

POP च्या वापराबाबत शासनाच्या मार्गदर्शक सूचना आल्याला या अगोदरच आपणास प्राप्त झालेल्या आहेत आणि श्री गणेश मूर्ती बनविणेसाठी लागणारी शाडूमाती आपण उपलब्ध करून



देत आहेत. मूर्तीकारांनी देखील पर्यावरणपुरक मूर्ती वापराबाबत जनजागृती करावी, त्यांना जागा उपलब्ध करून देणेबाबत महापालिका सहकार्य करेल, अशा शब्दात महापालिका आयुक्त अभिनव गोयल यांनी उपस्थित मूर्तीकारांना आश्वासित केले.

विनामूल्य शाडूमाती उपलब्ध करून देण्याबाबत कल्याण-डोबिवली महानगरपालिकेने एक चांगले पाऊल उचलले आहे. तथापि, ही शाडूमाती पुढील वर्षी श्री गणेशोत्सवापूर्वी किमान ६ महिने आधी उपलब्ध करून द्यावी तसेच महापालिका आयुक्तांनी

मूर्तीकारांसाठी जागा उपलब्ध करून द्यावी, असे विचार उपस्थित मूर्तीकारांनी मांडले.

पर्यावरण विभागाच्या कार्यकारी अभियंता रोहिणी लोकरे यांनी कल्याण-डोबिवली महानगरपालिका क्षेत्रातील सर्व मूर्तीकारांना त्यांच्या आवश्यकतेनुसार शाडू माती उपलब्ध करून दिली जाईल अशी माहिती आपल्या प्रास्ताविकात दिली. तसेच सर्व नागरिकांनी पर्यावरणपुरक मूर्तीच खरेदी करावी त्याचप्रमाणे विजसैन घाईने आधी उपलब्ध करून द्यावी तसेच महापालिका आयुक्तांनी

# वारंवार अतिक्रमण कायम ठेवणाऱ्या हातगाड्यांवर प्रभाग समिती ब ची तोडक कारवाई

पनवेल, दि. १० (वार्ताहर): आयुक्त तथा प्रशासक मंगेश चितळे यांच्या निर्देशानुसार सार्वजनिक रस्ता अडवून नागरिकांच्या दैनंदिन वाहतूकीस अडथळा निर्माण करणाऱ्या कळंबोली परिसरातील हातगाड्यांवरती आज दिनांक 10 जून रोजी अतिक्रमण विरोधी पथकाच्यातीने तोडक कारवाई राबविण्यात आली.

वारंवार सूचना देऊनही अतिक्रमण कायम ठेवणाऱ्या 5 हातगाड्यांवर प्रभाग अधिकारी श्रीराम पवार यांच्या मार्गदर्शनाखाली प्रभाग समिती 'ब' अंतर्गत या तोडक कारवाई करण्यात आली. यावेळी प्रभाग समिती 'ब' चे प्रभारी अधीक्षक मनोज चव्हाण, अतिक्रमण विरोधी पथक व प्रभागाचे संबंधित कर्मचारी उपस्थित होते.

झोपडपट्टी धारकांनी स्वतः हातव्या झोपड्या सिटी हॉस्पिटल, कळंबोली परिसरातील यापूर्वी तोडण्यात आलेल्या अ न धि कू ट झोपडपट्ट्या उठकाणु टिकाणी



उपारव्याचे निदर्शनास आले होते. या झोपड्यांवर तोडक कारवाई ऐवजी झोपडपट्टी धारकांना स्वतः झोपड्या हटविण्याचे आवाहन करण्यात आले होते. या आवाहनाला प्रतिसाद म्हणून, झोपडपट्टी धारकांनी स्वतःचे साहित्य व झोपड्या अतिक्रमित जागेवरून हटवून महापालिकेस सहकार्य

केले. या कारवाई दरम्यान सहाय्यक आयुक्त तथा प्रभाग अधिकारी श्रीराम पवार यांच्या मार्गदर्शनाखाली प्रभाग समिती ब, अतिक्रमण विरोधी कारवाई पथक तसेच प्रभाग कर्मचारी उपस्थित होते. कोणताही तोडक कारवाई न करता ही कार्यवाही यशस्वीपणे पूर्ण करण्यात आली.

### सार्वजनिक सूचना

सूचना देणारे देण्या वेळे की, प्रमाणपर १०० इन्किव्ही रोअर्स धारक इन्किव्ही रोअर प्रमाणपर क्र. ११८८८८११ व विधिपर क्र. ०३५२०८२२२ - ०३५२०८३२३ धारक फॉर्मिओ क्र. सी००००९९ अंतर्गत मॉडिअर पॅटल बांधा नावे आहे, ते कार गहाड वा हवले आहेत व अगोहोहोशीत यांनी कॅम्पिअकडे सर शेअर्सकारिता झुल्लिंटेड प्रमाणपर जारी करण्याकरिता अर्ज केला आहे. कोणती व्यक्तीस सर शेअर्स संबंधित कोणतेही दावे असल्यास त्यांनी आमचे निवेदन, कॅम्पिअर टेक्नोलॉजीस लिमिटेड, सेनेनियअ टॉवर बी, प्लॉट ३१-३२, गव्हीबोवली, फावनाजीअल इन्डिअर, हिराबाद ५०० ०३२ येथे एक मॉलिन्याच्या आत लेखी स्वरुपात सूचित करावे व कंपनी झुल्लिंटेड प्रमाणपर जारी करण्याची प्रक्रिया करत आहे.

**सूचना**  
सूचना देणारे देण्या वेळे की, प्रमाणपर १०० इन्किव्ही रोअर्स धारक इन्किव्ही रोअर प्रमाणपर क्र. ००९८८८११ व विधिपर क्र. ०३५२०८२२२ - ०३५२०८३२३ धारक फॉर्मिओ क्र. सी००००९९ अंतर्गत मॉडिअर पॅटल बांधा नावे आहे, ते कार गहाड वा हवले आहेत व अगोहोहोशीत यांनी कॅम्पिअकडे सर शेअर्सकारिता झुल्लिंटेड प्रमाणपर जारी करण्याकरिता अर्ज केला आहे. कोणती व्यक्तीस सर शेअर्स संबंधित कोणतेही दावे असल्यास त्यांनी आमचे निवेदन, कॅम्पिअर टेक्नोलॉजीस लिमिटेड, सेनेनियअ टॉवर बी, प्लॉट ३१-३२, गव्हीबोवली, फावनाजीअल इन्डिअर, हिराबाद ५०० ०३२ येथे एक मॉलिन्याच्या आत लेखी स्वरुपात सूचित करावे व कंपनी झुल्लिंटेड प्रमाणपर जारी करण्याची प्रक्रिया करत आहे.

दावेदार यांचे नाव  
कृष्या जयराम

दि. १०.०६.२०२५

**सूचना**  
सूचना देणारे देण्या वेळे की, प्रमाणपर १०० इन्किव्ही रोअर्स धारक इन्किव्ही रोअर प्रमाणपर क्र. २००४९१७ व विधिपर क्र. १५१८५९३ ते १५१८७५२ धारक फॉर्मिओ क्र. सी००००९९ अंतर्गत मॉडिअर पॅटल बांधा नावे आहे, ते कार गहाड वा हवले आहेत व अगोहोहोशीत यांनी कॅम्पिअकडे सर शेअर्सकारिता झुल्लिंटेड प्रमाणपर जारी करण्याकरिता अर्ज केला आहे. कोणती व्यक्तीस सर शेअर्स संबंधित कोणतेही दावे असल्यास त्यांनी आमचे निवेदन, कॅम्पिअर टेक्नोलॉजीस लिमिटेड, सेनेनियअ टॉवर बी, प्लॉट ३१-३२, गव्हीबोवली, फावनाजीअल इन्डिअर, हिराबाद ५०० ०३२ येथे एक मॉलिन्याच्या आत लेखी स्वरुपात सूचित करावे व कंपनी झुल्लिंटेड प्रमाणपर जारी करण्याची प्रक्रिया करत आहे.

दावेदार यांचे नाव  
कृष्या जयराम

दि. १०.०६.२०२५

**सार्वजनिक सूचना**  
आमच्या क्लबवॉरिअर जनतेला सूचना देण्यात येत आहे, १. याकूब रिवाज रोख २. मलिका यासिका रोख, फ्लॉट क्रमांक २५, दुसऱ्या मजल्यावर, इमारत क्रमांक ए-१६, ब्रॉडवे अल्बर्ट अँड सोसायटी म्हणून ओळखल्या जाणाऱ्या इमारतीमध्ये, ज्याला ब्रॉडवे अल्बर्ट ए-१६ आणि ए-१७ को अप. एम.एस.सी. सोसायटी लिमिटेड म्हणून ओळखले जाते, ठाणे पोर, मीरा रोड (पूर्व), जिऱ्हाद रोड ५०१ १०७, यावर सर प्लॉट म्हणून संदर्भित आहे.

सर प्लॉट १. श्री. रिवाज हसन रोख २. श्रीमती. कोसर रिवाज रोख कडून ३. श्री. दिलीप रामजी मुरकधर २. कु. रामा राजी मुरकधर यांनी दलनियत क्रमांक टीएएमए-१०-३०१९६-२००५ दिनांक १७/०४/२००५ अंतर्गत दिनांक १७/०४/२००५ च्या विक्रीसाठी नोंदणीकृत कारागदारे खरेदी केला होता.

तर श्री. रिवाज हसन रोख यांचे २०/०४/२०२५ रोजी निघून ग्यावे होते, त्यांच्यामार्फत १. कोसर रिवाज रोख (पूर्वी) २. याकूब रिवाज रोख (सुलनी) ३. मलिका यासिका रोख (सुलनी) हे त्यांचे हवाता असलेले कारवादीस वारस आहेत.

सर प्लॉट १. याकूब रिवाज रोख २. मलिका यासिका रोख यांच्या नावे सर प्लॉटचे हक्क, अधिकार आणि व्याज सोडले आहे व सर प्लॉट संबंधित १. याकूब रिवाज रोख २. मलिका यासिका रोख यांच्या नावे रिजल जाईल. दि. ०५.०६.२०२५ अंतर्गत नोंदणीकरण क्र. टीएएमए-२-११४६८-२०२५ अंतर्गत केले होते. यापुढे १. याकूब रिवाज रोख (२५% हिस्सा) २. मलिका यासिका रोख (२५% हिस्सा) यांना सर प्लॉटचे संयुक्त मालक बनवले आहे.

आमच्या क्लबवॉरिअर जनतेला सूचना देण्यात येत आहे, आमच्या कार्यालयीन वारसांनी सर प्लॉट आणि/किंवा शेअर्स किंवा वारसा, वाटा, विक्री, खरेदी, गहाणपत्र, भाडेपत्र, धारणापत्रिका, परवाना, भेटवस्तू, जमी किंवा कोणत्याही प्रकारे किंवा अन्यथा कोणतेही दावे किंवा हक्क, मालकी हक्क, हितसंबंध असतील तर त्यांनी या सूचनेचे प्रकाशन झाल्यापासून १५ (पंधरा) दिवसांच्या आत खाली नमूद केलेल्या पत्त्यावर आमच्या कार्यालयात त्यांचे संबंधित दावे खालत करावेत, अन्यथा अशा व्यक्तीचे दावे, जर असतील तर, माफ केले जातील आणि/किंवा सोडून दिले जातील आणि आमच्या क्लबवॉरिअर बंधनकारक राहणार नाहीत.

(राजेंद्र सिंह राजपूतसह) अंडरसेक्रेटरी, मुंबई  
दुकान क्रमांक १, अमिता ओपिअरट सीएचएस लिमिटेड, अमिता क्लब जवळ, मीरा रोड (पूर्व), ठाणे : ५०११०७

**सार्वजनिक सूचना**  
आमच्या क्लबवॉरिअर जनतेला सूचना देण्यात येत आहे, १. याकूब रिवाज रोख २. मलिका यासिका रोख, फ्लॉट क्रमांक २५, दुसऱ्या मजल्यावर, इमारत क्रमांक ए-१६, ब्रॉडवे अल्बर्ट अँड सोसायटी म्हणून ओळखल्या जाणाऱ्या इमारतीमध्ये, ज्याला ब्रॉडवे अल्बर्ट ए-१६ आणि ए-१७ को अप. एम.एस.सी. सोसायटी लिमिटेड म्हणून ओळखले जाते, ठाणे पोर, मीरा रोड (पूर्व), जिऱ्हाद रोड ५०१ १०७, यावर सर प्लॉट म्हणून संदर्भित आहे.

सर प्लॉट १. श्री. रिवाज हसन रोख २. श्रीमती. कोसर रिवाज रोख कडून ३. श्री. दिलीप रामजी मुरकधर २. कु. रामा राजी मुरकधर यांनी दलनियत क्रमांक टीएएमए-१०-३०१९६-२००५ दिनांक १७/०४/२००५ अंतर्गत दिनांक १७/०४/२००५ च्या विक्रीसाठी नोंदणीकृत कारागदारे खरेदी केला होता.

तर श्री. रिवाज हसन रोख यांचे २०/०४/२०२५ रोजी निघून ग्यावे होते, त्यांच्यामार्फत १. कोसर रिवाज रोख (पूर्वी) २. याकूब रिवाज रोख (सुलनी) ३. मलिका यासिका रोख (सुलनी) हे त्यांचे हवाता असलेले कारवादीस वारस आहेत.

सर प्लॉट १. याकूब रिवाज रोख २. मलिका यासिका रोख यांच्या नावे सर प्लॉटचे हक्क, अधिकार आणि व्याज सोडले आहे व सर प्लॉट संबंधित १. याकूब रिवाज रोख २. मलिका यासिका रोख यांच्या नावे रिजल जाईल. दि. ०५.०६.२०२५ अंतर्गत नोंदणीकरण क्र. टीएएमए-२-११४६८-२०२५ अंतर्गत केले होते. यापुढे १. याकूब रिवाज रोख (२५% हिस्सा) २. मलिका यासिका रोख (२५% हिस्सा) यांना सर प्लॉटचे संयुक्त मालक बनवले आहे.

आमच्या क्लबवॉरिअर जनतेला सूचना देण्यात येत आहे, आमच्या कार्यालयीन वारसांनी सर प्लॉट आणि/किंवा शेअर्स किंवा वारसा, वाटा, विक्री, खरेदी, गहाणपत्र, भाडेपत्र, धारणापत्रिका, परवाना, भेटवस्तू, जमी किंवा कोणत्याही प्रकारे किंवा अन्यथा कोणतेही दावे किंवा हक्क, मालकी हक्क, हितसंबंध असतील तर त्यांनी या सूचनेचे प्रकाशन झाल्यापासून १५ (पंधरा) दिवसांच्या आत खाली नमूद केलेल्या पत्त्यावर आमच्या कार्यालयात त्यांचे संबंधित दावे खालत करावेत, अन्यथा अशा व्यक्तीचे दावे, जर असतील तर, माफ केले जातील आणि/किंवा सोडून दिले जातील आणि आमच्या क्लबवॉरिअर बंधनकारक राहणार नाहीत.

(राजेंद्र सिंह राजपूतसह) अंडरसेक्रेटरी, मुंबई  
दुकान क्रमांक १, अमिता ओपिअरट सीएचएस लिमिटेड, अमिता क्लब जवळ, मीरा रोड (पूर्व), ठाणे : ५०११०७

**संचालक**  
उपवने व उद्याने, महाराष्ट्र राज्य, मुंबई. यांचे कार्यालय, बांधकाम भवन, दुसरा मजला, २५, मझबान रोड, फोर्ट, मुंबई ४०० ००१.  
mail-dirmum.pg@mahapwd.gov.in :- ०२२-२२०१६८५२

**निविदा सूचना क्र. १० सन २०२५-२६**  
संचालक, उपवने व उद्याने, महाराष्ट्र राज्य, मुंबई. यांचे कार्यालय, बांधकाम भवन, २५ मझबान रोड, फोर्ट, मुंबई-४०० ००१, दूरध्वनी क्र. ०२२-२२०१६८५२ हे शासकीय निवासस्थान उद्याने, मुंबई येथे अकुराल मजूर पुर्वविणेबाबत आणि मुंबई येथील सर जे. जे. हॉस्पिटल उद्यान देखभाल कामासाठी (रूपये दहा लाख आत एकूण-२ कामाकरिता) अनुभवी कंत्राटदार / ठेकेदार यांचेकडून ब-१ नमुन्यातील निविदा मागवित आहेत.

**संचालक**  
उपवने व उद्याने, महाराष्ट्र राज्य, मुंबई. यांचे कार्यालय, बांधकाम भवन, २५ मझबान रोड, फोर्ट, मुंबई-४०० ००१, दूरध्वनी क्र. ०२२-२२०१६८५२ हे शासकीय निवासस्थान उद्याने, मुंबई येथे अकुराल मजूर पुर्वविणेबाबत आणि मुंबई येथील सर जे. जे. हॉस्पिटल उद्यान देखभाल कामासाठी (रूपये दहा लाख आत एकूण-२ कामाकरिता) अनुभवी कंत्राटदार / ठेकेदार यांचेकडून ब-१ नमुन्यातील निविदा मागवित आहेत.

कोऱ्या निविदेचा नमुना दि. १९/०६/२०२५ ते दि. १८/०६/२०२५ रोजी सायं. १७.०० पर्यंत संचालक, उपवने व उद्याने, मुंबई या कार्यालयात देण्यात येईल. भरून पावलेल्या सिलबंद निविदा दि. २०/०६/२०२५ रोजी सायं. १४.०० चाजेपर्यंत संचालक, उपवने व उद्याने, महाराष्ट्र राज्य, मुंबई या कार्यालयात स्विकारण्यात येतील आणि शक्यतो त्याच दिवशी उघडण्यात येतील.

कोऱ्या निविदेचा नमुना दि. १९/०६/२०२५ ते दि. १८/०६/२०२५ रोजी सायं. १७.०० पर्यंत संचालक, उपवने व उद्याने, मुंबई या कार्यालयात देण्यात येईल. भरून पावलेल्या सिलबंद निविदा दि. २०/०६/२०२५ रोजी सायं. १४.०० चाजेपर्यंत संचालक, उपवने व उद्याने, महाराष्ट्र राज्य, मुंबई या कार्यालयात स्विकारण्यात येतील आणि शक्यतो त्याच दिवशी उघडण्यात येतील.

सविस्तर निविदा सूचना संचालक, उपवने व उद्याने, मुंबई कार्यालयामध्ये सूचना फलकारण पहावयास मिळेल. कोणतेही कारण न देता एक किंवा सर्व निविदा बंद ठरविण्यात येईल असे आह.

जा क्र. संवउ/लेशा/बी-१/नि.प्र./१५२/२५-२६  
संचालक, उपवने व उद्याने, महाराष्ट्र राज्य, मुंबई यांचे कार्यालय.  
२५ मझबान रोड, फोर्ट, मुंबई ४०० ००१  
दूरध्वनी क्रमांक ०२२-२२०१६८५२  
Email:- dirmum.pg@mahapwd.gov.in  
दिनांक:- ०९/०६/२०२५  
DGIPR/2025-2026/1

सही/-  
(वि. गी. रावळ)  
संचालक उपवने व उद्याने,  
महाराष्ट्र राज्य, मुंबई

सही/-  
(वि. गी. रावळ)  
संचालक उपवने व उद्याने,  
महाराष्ट्र राज्य, मुंबई

**गोरेगाव मध्ये १४ वर्षांच्या मुलीची आत्महत्या**  
मुंबई, दि. १० (प्रतिनिधी) : आई - वडिलांनी मोबाइलमध्ये गेम खेळण्यास विरोध केल्याने १४ वर्षीय मुलीने राहत्या घरात गळफास लाऊन आत्महत्या केली. गोरेगावमधील आरे कॉलनी परिसरात ही घटना घडली. लक्ष्मी यादव असे या मृत मुलीचे नाव आहे. याप्रकरणी आरे पोलिसांनी अपमृत्यूचा गुन्हा केला आहे.

सही/-  
(वि. गी. रावळ)  
संचालक उपवने व उद्याने,  
महाराष्ट्र राज्य, मुंबई

सही/-  
(वि. गी. रावळ)  
संचालक उपवने व उद्याने,  
महाराष्ट्र राज्य, मुंबई

**गोरेगाव मध्ये १४ वर्षांच्या मुलीची आत्महत्या**  
मुंबई, दि. १० (प्रतिनिधी) : आई - वडिलांनी मोबाइलमध्ये गेम खेळण्यास विरोध केल्याने १४ वर्षीय मुलीने राहत्या घरात गळफास लाऊन आत्महत्या केली. गोरेगावमधील आरे कॉलनी परिसरात ही घटना घडली. लक्ष्मी यादव असे या मृत मुलीचे नाव आहे. याप्रकरणी आरे पोलिसांनी अपमृत्यूचा गुन्हा केला आहे.

सही/-  
(वि. गी. रावळ)  
संचालक उपवने व उद्याने,  
महाराष्ट्र राज्य, मुंबई

सही/-  
(वि. गी. रावळ)  
संचालक उपवने व उद्याने,  
महाराष्ट्र राज्य, मुंबई

**गोरेगाव (पूर्व) येथील आरे कॉलनी परिसरात वास्तव्यास असलेल्या लक्ष्मी यादवला (१४) मोबाइलवर गेम खेळण्यास रोखू आड पावले**  
गोरेगावमधील आरे कॉलनी परिसरात ही घटना घडली. लक्ष्मी यादव असे या मृत मुलीचे नाव आहे. याप्रकरणी आरे पोलिसांनी अपमृत्यूचा गुन्हा केला आहे.

सही/-  
(वि. गी. रावळ)  
संचालक उपवने व उद्याने,  
महाराष्ट्र राज्य, मुंबई

सही/-  
(वि. गी. रावळ)  
संचालक उपवने व उद्याने,  
महाराष्ट्र राज्य, मुंबई

**एनकर असेट रिक्तदृशक कंपनी प्रायव्हेट लिमिटेड**  
(एनकोर एअरसी)  
नियम ८(१)  
ताबा सूचना  
ज्याअर्ची, एनकोर एअरसी यांचे प्राधिकृत अधिकारी म्हणून सीव्हीटीएडव्हेजने अँड रिक्तदृशक ऑफ फावनाजीअल असेट्स अँड एनकोरिअर अँड सीव्हीटी डेट्रेटर अँड. २००२ (सरकारी कायदा, २००२) अंतर्गत व सरकारी कायदा, २००२ च्या अनुच्छेद १३(१२) अंतर्गत त्यांना प्राप्त अधिकारान्वये सीव्हीटी डेट्रेटर (एनकोरिअर) नियम २००२ च्या नियम ३ सहाय्यात अनुसर खालील मागणी सूचना दि. २१.०३.२०२५ रोजी कर्जदार व. अडवनी इन्फ्रान्द्रक्शन (कर्जदार), श्री. विक्रम रमेश अडवानी (सह कर्जदार), श्री. रमेश चंद्रकांत अडवानी (सह-कर्जदार व गहाणपट्टदार) व श्री.प. कवित्ता रमेश अडवानी (सह कर्जदार) यांना खालील निर्दिष्ट रकमेचे सूचना अनुसर रु. १,१०,००,८६१.४५/- (रु. एक कोट दहा लाख आठशे ऐक्याऐंशी व चौरस पैसे मात्र) २१.०३.२०२५ अनुसर व पुढील वयात कंत्राटी यत्ने प्रत्यक्ष प्रदा/ पूर्ती हा होईपर्यंत कानूनमर आणि त्यावरील हार खर्चावर. कर्जदारांस लक्ष काढण्याचा कलम १३ च्या उपकलम (८) च्या तत्पुढील आकर्षित करण्यात येत आहे, उपलब्ध वेळेनुसार, सुखित मालमत्ता पत्त मिळविण्यासाठी.

स्थान : मुंबई  
दिनांक : ०९.०६.२०२५

सही/- अफिकृत अधिकारी  
एनकोर असेट रिक्तदृशक कंपनी प्रायव्हेट लिमिटेड

**एनकर असेट रिक्तदृशक कंपनी प्रायव्हेट लिमिटेड**  
(एनकोर एअरसी)  
नियम ८(१)  
ताबा सूचना  
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स्थान : मुंबई  
दिनांक : ०९.०६.२०२५

सही/- अफिकृत अधिकारी  
एनकोर असेट रिक्तदृशक कंपनी प्रायव्हेट लिमिटेड

**एनकर असेट रिक्तदृशक कंपनी प्रायव्हेट लिमिटेड**  
(एनकोर एअरसी)  
नियम ८(१)  
ताबा सूचना  
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स्थान : मुंबई  
दिनांक : ०९.०६.२०२५

सही/- अफिकृत अधिकारी  
एनकोर असेट रिक्तदृशक कंपनी प्रायव्हेट लिमिटेड

**सार्वजनिक सूचना**  
आमच्या क्लबवॉरिअर, श्रीमती सुमनला चंद्रपालसिंग चौहान, पहिल्या मजल्यावरील ऑफिस क्रमांक बी/१०९ च्या मालक आहेत, ज्याला अर्जिना म्णून ओळखले जाणारे इमारत आणि अर्जिना सोपवण्यास म्हणून ओळखले जाणारी सोसायटी ही कोणी गावातील टीएएमए-२ च्या टिका क्रमांक ३३ च्या सी.एस. क्रमांक १५६९ ते १५७९ अंतर्गत १ रोड, कोपरी कॉलनी, ठाणे (पूर्व) - ५०० ६०३ येथील मालमत्तेचे मालक आहेत.

मूळरिवाज १८/१२/२००८ (टीएएमए-५/१८५५/२००८) च्या कारामुसार, मे. सुमना डेव्हनगर यांनी सरद कार्यालय श्री. गोविंद एस. काकडे, सी. सुवर्णा जी. काकडे, श्री. विजय व्ही. शिर्के, सी. पृथ्वी व्ही. शिर्के, सी. राम ए. जाधव, सी. निशिंगांधार आर. जाधव, सी. अंजली जे. काकिडे जी. काकडे, श्री. विजय व्ही. शिर्के, सी. पृथ्वी व्ही. शिर्के यांनी विकले होते. त्यानंतर श्री. गोविंद एस. काकडे, सी. सुवर्णा जी. काकडे, श्री. विजय व्ही. शिर्के, सी. पृथ्वी व्ही. शिर्के यांनी श्री. राम ए. जाधव, सी. निशिंगांधार आर. जाधव, सी. अंजली जे. काकिडे यांच्या समितीने सरद कार्यालयाची विक्री केली व २८/११/२०१३ (टीएएमए-५/१९७८/२०१३) चा कारनामा करून नोंदणीकृत केले होते. त्यानंतर सरद श्री. राम ए. जाधव, श्रीमती निशिंगांधार आर. जाधव, श्रीमती अंजली जे. काकिडे आणि श्रीमती सुरेखा अरुलमगार पार्टील आणि श्री. अरुलकुमार टी. पार्टील यांनी मिळून २२/०७/२०१९ रोजीच्या नोंदणीकृत कारागदारे (टीएएमए-१/९७४८/२०१९) सरद कार्यालय श्रीमती सुमनला चंद्रपालसिंग चौहान यांना विकले. हे लक्षात घेण्यासारखे आहे की, २८/११/२०१३ रोजीचा मूळ कार (टीएएमए-५/१९७८/२०१३) हलवात आहे.

जर कोणत्याही व्यक्ती/व्यक्ती/बँकेकडे अशा हलवलेल्या कागदपत्रांचा ताबा असेल आणि/किंवा विक्री, भेटवस्तू, भाडेपट्टा, वारसा, वारसा, देवाणघेवाण, गहाणपत्र, धारणापत्रिका, खाजगी गहाणपत्र किंवा इतर कोणत्याही प्रकारे सरद मालमत्तेवर कोणताही हक्क, मालकी हक्क असतो, तर त्यांनी हे प्रकाशन झाल्यापासून १० (दहा) दिवसांच्या आत, त्यांच्या सहसर्गाच्या कागदपत्रांवर, खाली स्वाक्षरी करणाऱ्याला लेखी स्वरुपात कळवावे, अन्यथा अशा व्यक्ती/संस्था/बँकेचा दावा माफ करण्यात आला आहे आणि/किंवा सोडून देण्यात आला आहे असे मानले जाईल आणि आमचा स्वतःच असा दाव्याचा आणि/किंवा आक्षेपाचा दावा न देता मालमत्तेचा व्यवहार करण्यास मोकळा ठरवेल.

डॉक्टर लीमल सल्लुगुप्त  
वकील लिमिटेड/कॉलनी  
वकील, उच्च न्यायालय मुंबई  
५०२, ५ वा मजला, पारस बिल्डिंग सेंटर,  
कांठेर रोड क्रमांक १, बोवेंदली (पूर्व)  
मुंबई-५०००६६.

**एनकोर असेट रिक्तदृशक कंपनी प्रायव्हेट लिमिटेड**  
(एनकोर एअरसी)  
नियम ८(१)  
ताबा सूचना  
ज्याअर्ची, एनकोर एअरसी यांचे प्राधिकृत अधिकारी म्हणून सीव्हीटीएडव्हेजने अँड रिक्तदृशक ऑफ फा

# Painting and line drawing works will be completed in the next four days

Mumbai, Suresh Dhere :

The main construction of the Karnak Railway Flyover, located at some distance from the Masjid Bandar Railway Station and connecting it to P. D'Mello Road, has been completed within the scheduled period, i.e. on June 10, 2025. Now, the works of lane marking, street lights, painting, and signboard erection in accordance with the traffic are in progress and are being completed in the next four days. At present, the Karnak Railway Bridge is ready to be fully operational for traffic. Additional Municipal Commissioner (Projects) Shri. Abhijit Bangar inspected the construction, civil works and ancillary works of Karnak Bridge today (June 10, 2025). Chief Engineer (Bridges) Shri. Uttam Shrote, Deputy Chief Engineer Shri. Rajesh Mule and other concerned engineers were present on the occasion. The Karnak Bridge is important for traffic in the Chhatrapati Shivaji Maharaj Terminus, Masjid Bunder and Mohammad Ali Marg areas in South Mumbai. The Central Railway Administration declared the 125-year-old Karnak Bridge as dangerous. The Central Railway Administration subsequently removed the bridge in August 2022. The Brihanmumbai Municipal Corporation took up the reconstruction of this bridge to maintain the existing connectivity between the east and west areas of Masjid Bunder. The construction of the Karnak Bridge has been done as per the plan approved by the Central Railway Authority. At present, R.C.C. Deck slabs, asphalt, access roads on the



east and west sides within the municipal limits, etc. have been completed. The total length of this bridge is 328 meters and the railway boundary is 70 meters. The total length of the approach road within the municipal limits is 230 meters and the east is 130 meters and the west is 100 meters. For the construction of the bridge over the railway, two girders weighing 550 metric tons each, 70 meters long, 26.50 meters wide and 10.8 meters high, have been installed on RCC (Reinforced Cement Concrete) piers. Under this project, the process of moving the 550 metric ton iron beam on the south side on 19th October 2024 and the iron beam on the north side on 26th and 30th January 2025 to the railway area has been successfully completed. The beam has been moved safely and successfully between the special blocks taken by the Central Railway Administration in both the transport and power supply components. The assembly of the 550 metric ton iron beam has been completed at a height of 8 to 9 meters from the

ground, moving it 58 meters over the railway area, lowering it from a height of about 2 meters, placing it on the R.C.C. pillar, etc. This work was a very challenging and risky work from the point of view of civil engineering. Guidance from special experts has been taken for this. After the completion of the beam installation process, the detailed planning of the further work and the phase-wise duration was determined by the Bridge Department of the Municipal Corporation. From February 2, 2025, the entire work on the eastern side, i.e. from foundation to asphalt, has been completed in just 4 months. Completing these works in a short time was very challenging, skilled and risky from a civil engineering perspective. The supervising consultant of this project, M/s. Wrights Limited, has issued a structural stability certificate for the bridge. The work of RCC deck slabs on the east and west sides has also been completed. All the works like concrete, mastic, noise barriers etc. on the track have been completed. Anti-crash barriers

have been installed in the railway boundary. Overall, the main construction of the bridge has been completed and the remaining works like painting, directional signs, street lights, thermoplastic, cat eyes etc. will be completed by June 14, 2025. A load test will be conducted on June 13, 2025 to check the load capacity, stability and safety of the bridge. The results are expected to be available after 48 hours i.e. on June 15, 2025. In this context, Additional Municipal Commissioner (Projects) Mr. Abhijit Bangar said that with the special permission of the Traffic Police Department, the work of the bridge has been going on 24 hours a day for the last two months through the Bridge Department of the Municipal Corporation. Due to this, the main construction of the bridge has been completed in record time. After receiving the load test certificate, a decision will be taken to open the bridge to traffic in consultation with experts from Veermatalijabai Technological Institute (VJTI) and in coordination with the Traffic

Police, Mr. Bangar mentioned. Mr. Bangar further said that when the first beam weighing 550 metric tons was installed on October 19, 2024, it was a challenge to complete all the remaining works before the monsoon. However, the engineers of the Bridge Department have made every effort and overcome many challenges and have completed the works before the monsoon. The completion date of the Karnak Bridge was announced in November 2024 itself as June 10, 2025. The Bridge Department has succeeded in achieving this goal. Accordingly, the East-West Main Carriage Way has been put into service of the citizens before the monsoon. Although the work of the footpath has been completed, the work of the road on the west side (Sleep Road) will be done after the monsoon. Therefore, the staircase work will be done after the monsoon, Mr. Bangar clarified.

Benefits of rebuilding the Karnak Bridge

- An important link connecting the east and west in the south of Mumbai city
- Safer and enhanced facilities will be available for east-west traffic
- Traffic coming from the Eastern Freeway, as well as helping to reduce traffic congestion on P. D'Mello Road
- Transport facilities from P. D'Mello Road to Girgaum, Churchgate, Mantralaya, Kalbadevi, Dhobi Lake areas
- It will help reduce traffic congestion in the areas of Yusuf Mehar Ali Marg, Mohammad Ali Marg, Sardar Vallabhbhai Patel Marg, Kazi Syed Marg.

## PUBLIC NOTICE

Notice is hereby given public at large that my client Mahaveer Realty through its partner Mr. Mahendra C Jain, is/are intending and willing to develop the below mentioned plot of 1. Mr. Michael Zujya Alvares, 2. Mr. Alvaris Polly Zujya, 3. Mr. Peter Zujya Alvaris, 4. Mr. Oscar Zujya Alvaris, 5. Mr. Denas Jhuyia Alvaris, 6. Mr. Terence Zujya Alvaris, 7. Mrs. Sugandha Gilbert Alvaris, 8. Mr. Snel Gilbert Alvaris, 9. Mrs. Crisel Gilbert Alvaris, 10. Smt. Emelia Valatine Creado, 11. Cecilia Peter Miranda, 12. Mr. Reynold A Gomes, 13. Mrs. Sheela Sandeep Bahadkar, (Plot Owners) on the basis of 50-50%, and which is in their possession.

Description of Plot			
Mauje. Pushpak (Vahal), Tal. Panvel, Dist. Raigad			
Village	Plot No	Sector	Area Sq. Mtrs
Pushpak (Vahal)	482 D	25A	340

Any person or persons, having any inheritance, lien, easement, gift, lease, Mortgage, trust, alimony, easement, sale transfer, dispute, suit, decree, order restrictive covenants, order of injunction, attachment, acquisition, requisition, or otherwise, joint venture, prescription, or otherwise are hereby called upon and required to the same known to the undersigned hereof in writing on abovesaid address. Adv. Mr. Sandeep B. Ramkar, Address: Flat No. 101, 1st Floor, Sea Spring Building, Plot No. 215 and 216, Sarsole, Sector No. 6, Nerul, Navi Mumbai- 400706., with documentary evidence within 15 days from the date of publication of the said notice, failing which, my client will proceed to registered the Development Agreement with the above owners as if there are no third party claims/objections/disputes in respect of the Schedule Property and thereafter no claims/objections/disputes will be entertained.

Schedule of Plot  
Plot No. 482 D, Sector No. 25A, Mauje. Pushpak (Vahal), Tal. Panvel And Dist. Raigad, admeasuring area 340 Sq. Mtrs.

Sd/-  
**SANDEEP B. RAMKAR**  
B.A., LL.M.  
ADVOCATE HIGH COURT  
Flat No.101, 1st Floor, Sea Spring Building, Plot No. 215 & 216, Sector-6, Sarsole, Nerul, Navi Mumbai - 400 706

## PUBLIC NOTICE

NOTICE is hereby given to the public at large that MR. SATISH SURESH JAISWAL & MRS. POONAM SATISH JAISWAL are the lawful owners of ROW HOUSE PREMISES BEARING PLOT NO. B-49/31, SECTOR-12, KHARGHAR, NAVI MUMBAI, TAL PANVEL, DIST. RAIGAD, ADMEASURING ABOUT 38.77 SQ. MTRS. BUILT UP, (hereinafter referred to as the said Row House Premises).

This is to further inform to the public at large that the CIDCO Ltd. has allotted the aforesaid row house premises to Mr. Avinash Bhagwanta Wagh. The said original allottee Mr. Avinash Bhagwanta Wagh has sold the aforesaid row house premises to M/s. Atharva Engg. & Estate Developers. The said Atharva Engg. & Estate Developers have sold all its right, title and interest in respect of the said row house premises to Mr. Santosh Kumar Singh & Mrs. Poonam Singh and accordingly Tripartite Agreement dated 16th December 2003 has been made and executed between the parties which is duly registered with Sub Registrar Panvel under document sr. no. 9117/2003. The said Mr. Santosh Kumar Singh & Mrs. Poonam Singh has sold the said Row House Premises to Mr. Satish Suresh Jaiswal & Mrs. Poonam Satish Jaiswal vide Deed of Assignment dated 24th December 2018 which is duly registered with Jt. Sub Registrar Panvel-3 under document sr. no. PVL-3/5134/2018. This is to further inform to the public at large that the said MR. SATISH SURESH JAISWAL & MRS. POONAM SATISH JAISWAL has agreed to sell the said Row House Premises to our client MRS. MINI ARORA for lawful consideration and our client agreed to purchase the said Row House Premises from MR. SATISH SURESH JAISWAL & MRS. POONAM SATISH JAISWAL.

This is therefore to inform to the public at large that any person's having any right, title, interest and/or claim to the said row house premises by way of inheritance, sale, mortgage, charge, gift, lease, easement, use, trust, possession, lien, or otherwise however, is hereby required to make the same known to the undersigned with relevant documents at their office address given herein below, within a period of 7 days from the date of publication hereof, otherwise the sale will be completed without reference to such claims and the same, if any, shall be considered as waived.

MRS. VANDANA N. DALVI  
MR. SURESH N. KAMBLE  
Advocates High Court & Notaries,  
Off. No. 12, Prabhat Centre, Sector-1A, C.B.D.  
Belapur, Navi Mumbai, 400614  
Phone No. 9820468207/9820723747

## PUBLIC NOTICE

This is to notify that our client, Mrs. Sumanlata Chandrapalsingh Chauhan, is the owner of the Office No.B/101 on 1<sup>st</sup> Floor, in the building known as Arizona and society known as "Arizona CHSL", constructed on Land bearing C.S. No.1766 to 1779 of Tika No.33 of TPS-II of Village- Kopri, at Pai Road, Kopri Colony, Thane (E)-400603.

Originally by an Agreement dated 18/12/2008 (TNN-5/9854/2008), M/s. Paras Developer, had sold the said office to Mr. Govind S. Kakade, Mrs. Suvarna G. Kakade, Mr. Vijay V. Shirke, Mrs. Pallavi V. Shirke, Mr. Ram S. Jadhav, Mrs. Nishigandha R. Jadhav, Mrs. Anjali J. Kakirde & Mrs. Surekha Arulkumar Patil. Thereafter, said Mr. Govind S. Kakade, Mrs. Suvarna G. Kakade, Mr. Vijay V. Shirke, Mrs. Pallavi V. Shirke with consent of Mr. Ram S. Jadhav, Mrs. Nishigandha R. Jadhav, Mrs. Anjali J. Kakirde sold the said office to Mrs. Surekha Arulkumar Patil & Mr. Arulkumar T. Patil through a registered Agreement dated 28/11/2013 (TNN-5/11798/2013). Thereafter said Mr. Ram S. Jadhav, Mrs. Nishigandha R. Jadhav, Mrs. Anjali J. Kakirde and Mrs. Surekha Arulkumar Patil & Mr. Arulkumar T. Patil together sold the said office to Mrs. Sumanlata Chandrapalsingh Chauhan through a registered Agreement dated 22/07/2021 (TNN-1/9743/2021). Its is to be noted that original Agreement dated 28/11/2013 (TNN-5/11798/2013) has been lost.

If any person/institution/Bank has possession of such lost documents, and/or has any right, title interest in respect of the said property by way of sale, gift, lease, inheritance, heirship, exchange, mortgage, lien, private mortgage or otherwise, is hereby required to make the same known in writing to the undersigned, along with the documents in support thereof, within 10 (Ten) days from the date of the publication hereof, failing which the claim of such person/institution/Bank shall be deemed to have been waived and/or abandoned and our client will be free to deal with the property without reference to the such claim and/or objection.

Droit Legal Solutions  
Adv. Vimalendrakumar R. Dube,  
Advocate, High Court Bombay  
502, 5<sup>th</sup> floor, Paras Business Centre,  
Carter Road No.1, Borivali (E)  
Mumbai-400066.

## FORM A

**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RIGVED TECHNOLOGIES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Rigved Technologies Private Limited
2. Date of incorporation of corporate debtor	17th September, 2008
3. Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4. Corporate Identity No. of corporate debtor	U74900MH2008PTC186830
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No. 208, building No. 3, Sector 3 Millennium Business Park, Mahape, Mumbai City, Maharashtra, India, 400710
6. Insolvency commencement date in respect of corporate debtor	3rd June, 2025 (Order uploaded on NCLT Website- 6th June, 2025)
7. Estimated date of closure of insolvency resolution process	29th November, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajkumar Feru Gupta (IBBI/IPA-001/PP-02103/2020-2021/13247)
9. Address and e-mail of the interim resolution professional, as registered with the Board	502 B, Hamilton Court, Raheja Reflections, Thakur Village, Borivali East, Near Western Express Highway, Mumbai Suburban, Maharashtra, 400066 Email: rfgupta82@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>KDRA Insolvency Professionals Private Limited</b> 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai - 400053. Email: cirp.rigvedtechnologies@gmail.com
11. Last date for submission of claims	19th June, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://bbt.gov.in/en/home/downloads">https://bbt.gov.in/en/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rigved Technologies Private Limited on 3rd June, 2025. (Order uploaded on NCLT website- 6th June, 2025)

The creditors of Rigved Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 19th June, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.  
Date: 11th June, 2025  
Place: Mumbai  
Rajkumar Feru Gupta  
Interim Resolution Professional  
Rigved Technologies Private Limited

## PUBLIC NOTICE

Notice is hereby given that Lata Khubchand Hinduja (Purchaser) has purchased the said Flat No - 202, Second floor, Pradnya CHSL, area -450 sq ft (Built up), which is constructed on the Piece and parcel of the land/Plot of Room No-36 and 37, BK No- 1085, O.T Section Ulhasnagar Municipal Corporation, Khata No-2053, ward no-37, situated at village -Ulhasnagar, Taluka - Ulhasnagar, District- Thane from Jyoti Prakash Bulchandani (Vendor) registered by way of Agreement for sale on Dated-23/09/1998 vide reg no -2936/1998 at UHN-1. Jyoti Prakash Bulchandani (wife of Prakash Bulchandani) Purchased the Said flat form M/s Ahuja Builder through its Partner Shri Shankar G. Ahuja S/o Gobindram Ahuja by way of Agreement for Sale Dated- 30/12/1990 but Agreement Dated-30/12/1990 between Jyoti Prakash Bulchandani (wife of Prakash Bulchandani) And M/s Ahuja Builder through its Partner Shri Shankar G. Ahuja S/o Gobindram Ahuja is not traceable. If Any person who having any claim, Right, title and interest in the said flat by way of sale, gift, exchange, Mortgage, charge, lease, will, lien, succession or any other manner whatsoever should intimate the same to the undersigned with Documentary proof with in Seven Days from the date of publication of this Notice at the address Provided hereunder. Date 07/06/2025

Office Address - Office no -212, Second Floor, Krishna Complex, Near Morya Banquet Hall, Kalyan (West), Dist-Thane  
Mobile No-8097133236

Sd/-  
Adv. Preksha J. Gor

## PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO THE PUBLIC IN LARGE on behalf of my client Mrs. Sadhana Rajesh More that Mr. Rajesh Parshuram More and Mrs. Sadhana Rajesh More were members of the Kashish Galaxy Co-operative Housing Society Ltd. and the owners of the Flat No.503,D Wing, Kashish Galaxy Co-operative Housing Society Ltd., Kachore Gaon, Near Gaon Devi Mandir, 90 Feet Road, Thakurli, Kalyan east-421306 (hereinafter referred to as the Said Flat). Mr. Rajesh Parshuram More has died intestate on 27-08-2022. After the death of Mr. Rajesh Parshuram More, Kashish Galaxy Co-operative Housing Society Ltd. has transferred the share certificate in respect of the Said Flat in the name of my client Mrs. Sadhana Rajesh More. My client Mrs. Sadhana Rajesh More intends to sell the Said Flat.

If any person having any objection in respect of the said sale of said flat or any claim in respect of the Right, Title, Interest of whatsoever nature over and upon the Said Flat by way of Sale, Agreement for Sale, MOU, Mortgage, Lien, Lease, inheritance, Charge etc. should put up any such claim if any, within fourteen (14) days from the date of publication of this notice along with the Substantial documentary evidence to the undersigned, failing to respond the same shall be deemed to have been waived off and my client shall proceed with the sale of the said flat.

Place: Thane  
Aparna C. Khamkar (Advocate)  
Off.77.82,Anand Bazar,Opp. Ashar Residency , Near Tata Housing,Vasant Vihar, Pokharn Road No.2,Thane(W)-400610.

## PUBLIC NOTICE

Public Notice is hereby given to the General Public that , my client Miss. Rucha Shankar Dhawal informed to me that Flat No. B-403, 4<sup>th</sup> Floor, Building No. 15, Nandraj CHS Ltd., Manisha Nagar Complex, Survey No. 5 Hissa No. 10, Village Kalwa, Taluka and District Thane was owned by Mr. David Solomon Shapurkar. Mr. David Solomon Shapurkar had purchased the said property from the Developer Mr. Nandkumar Velle. The original and copies of the first title document of the said property i.e. Agreement between Mr. Nandkumar Velle as Developer and Mr. David Solomon Shapurkar as the purchaser, is lost and misplaced. The Document Missing Complaint is lodged with Chitalsar Police Station under Property Missing Complaint No. 530/2025 on 04/06/2025.

Thereafter by an Agreement for Sale dtd. 20/06/2002 registered with Sub-Registrar Thane-5 under Sr. No. 02999/2002 Mr. David Solomon Shapurkar sold the said property to Mr. Sunil Sakharum Kadam & Mr. Sakharum Dhondiram Kadam.

Mr. Sakharum Dhondiram Kadam died on 11/06/2021 leaving behind Smt. Puspapalata Sakharum Kadam, Mrs. Deepika Deepak Bhogle (nee Miss. Sulochana Sakharum Kadam), Mrs. Vidya Bhau Dalvi (nee Miss. Sangita Sakharum Kadam) and Mr. Sunil Sakharum Kadam as his only legal heirs.

By Release Deed dtd. 09/08/2024 registered with Sub-Registrar Thane-9 under Sr. No. 15734/2024 , Smt. Puspapalata Sakharum Kadam, Mrs. Deepika Deepak Bhogle (nee Miss. Sulochana Sakharum Kadam) and Mrs. Vidya Bhau Dalvi (nee Miss. Sangita Sakharum Kadam) released all their undivided rights in the said property in favor of Mr. Sunil Sakharum Kadam.

Now my client Miss. Rucha Shankar Dhawal intend to purchase the said property from current property owner Mr. Sunil Sakharum Kadam. So, my client hereby requested to general public that if anybody found the above mentioned original document please inform and provide the said original documents to the undersigned within 14 days from the date of this public notice and if anybody is having any claim, rights, interest in respect of the said property by way of Sale, Exchange, Mortgage, lease, lien charges, maintenance, license, gift, inheritance rights, bequest possession, assignment or encumbrance of whatsoever nature hereby requested to intimate to the undersigned in writing at the address mentioned below with all necessary and supporting documents within 14 days from the date of publication hereof. If claims will not received within 14 days then it shall be presumed that there is/are no any claims, objection, rights of any person in the said property.

Adv. Sunil D. Gaikwad  
Date: 10/06/2025  
Address: 602, 6<sup>th</sup> Floor, Payal Park Building, Near Sunrise Hospital, Sector 4, Village Karanjade, Navi Mumbai, Taluka Panvel, District Raigad-410206.  
Mo. No. 7506494303.

# Pimpri Chinchwad Municipal Corporation's Green Bonds lists on BSE



Mumbai, Dinesh Singh :

Pimpri Chinchwad Municipal Corporation ("PCMC") lists its non-convertible green bonds on BSE on June 10, 2025. The issue is private placement of up to 10,000 secured, rated, listed, taxable, secured, redeemable, non-convertible green bonds in the nature of debentures of face value of 2,00,000 each, ("Green Bonds"/ "Bonds"/ "NCDs"/ "Debentures"), comprising of 2 separately transferable and redeemable principal parts namely 1 STRPP A of face value of 1,00,000 and 1 STRPP B of face value of 1,00,000, for an amount of 100 crore ("Base Issue Size") with a green shoe option of up to 100 crore aggregating up to 200 crores. According to the base issue size, the issue was subscribed 5.13 times. The issue opened and closed on June 3, 2025. The Green Bonds have a tenor of 4 years (STRPP A), 5 years (STRPP B), with a fixed coupon, interest payments to be made on a half-yearly basis. The total issue size is 200 crore, split equally between two sub-series - STRPP A and STRPP B - each accounting for 100 crore or 50% of the total issue. STRPP A will have a tenor of 4 years, while STRPP B will have a tenor of 5 years. The redemption or maturity date for each sub-series will fall at the end of its respective tenor, calculated from the Deemed Date of Allotment. Accordingly, STRPP

A will be redeemed in full at the end of the 4th anniversary, and STRPP B will be redeemed in full at the end of the 5th anniversary. Principal repayment will be made in a single lump-sum instalment for each sub-series—100 crore for STRPP A at the end of Year 4, and 100 crore for STRPP B at the end of Year 5. The Green Bonds have been rated by CARE Ratings Limited ("CARE Ratings") CARE AA+; Stable (pronounced as Double A Plus; Outlook: Stable) and CRISIL Ratings Limited CRISIL AA+/Stable (pronounced as Provisional CRISIL double A plus rating with Stable outlook). Dignitaries present to grace the occasion of PCMC Green Bonds listing include Shri. Devendra Fadnavis, Hon'ble Chief Minister, Shri. Ajit Pawar, Hon'ble Deputy Chief Minister, Shri. Eknath Shinde, Hon'ble Deputy Chief Minister of Maharashtra. On the listing event held at BSE Conventional Hall at Mumbai, PimpriChinchwad Municipal Corporation's Commissioner Shri Shekhar Singh said "PCMC, launched Rs. 200 crore bond, which was oversubscribed about 5.13 times eight investors showed confidence in PCMC, and thanks to all those eight investors who are involved in the bidding. We finally ended up raising about Rs. 200 crore for the entire project. Thank you to all the investors who've shown real confidence in PCMC for the bond

that we have raised. And it also pushes us and motivates us to deliver the project in time, which we will absolutely deliver in the next two years". A.K. Capital Services Ltd is the sole Lead Manager to the bonds issue and SBICAP Trustee Company Ltd is the debenture trustee to the issue. About PimpriChinchwad Municipal Corporation (PCMC): PimpriChinchwad Municipal Corporation (PCMC) is the municipal body of PimpriChinchwad city. PimpriChinchwad is covered under AMRUT and Smart City Scheme of Government of India. It was constituted under Article 243Q(1)(c) of the Constitution of India, 1949 and established on October 11, 1982 under the Bombay Provincial Municipal Corporations Act, 1949 then applicable act in PimpriChinchwad, Maharashtra vide notification dated October 05, 1982 bearing reference PCC 1082/210(i)/UD-20. The Issuer, being a corporation established under the MMC Act, which is a state act, is a public sector company for the purposes of the Income Tax Act, 1961, which defines the term 'public sector company' under Section 2(36A) to mean any corporation established by or under any central, state or provincial act or a government company as defined in the Section 2(45) of the Companies Act, 2013.